

**Commission on demand drafts**

3440. SHRI I. RAMA RAI : Will the Minister of FINANCE be pleased to state :

(a) whether the present commission for the demand drafts is on the high side and that is one of the reasons why the people are taking recourse to cash transactions instead of payment through banking channels ; and

(b) if so, the action proposed to be taken by Government in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : (a) Government do not consider that the present commission on demand drafts charged by the public sector banks which is related to their cost inputs and covers only partially the cost incurred by them in rendering this service to customers is on the high side or is leading to people taking recourse to cash transactions.

(b) Does not arise.

**Assistance to poor farmers in Dadra and Nagar Haveli under IRDP**

3441. SHRI SITARAM J. GAVALI : Will the Minister of FINANCE be pleased to state :

(a) the loans sanctioned during the last three years, year-wise, to poor farmers under the Integrated Rural Development Programme in Dadra & Nagar Haveli ;

(b) whether there have been complaints against the banks, officials regarding corrupt practices being adopted by them in sanctioning/payment of loans ; and

(c) if so, whether any inquiry has since been conducted against the persons found guilty and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : (a) The amount of loan disbursed under Integrated Rural Development Programme (IRDP) in Dadra-Nagar Haveli during the last three years have been as under :

Year	Amount (Rs. in crores)
1985-86	0.13
1986-87	0.32
1987-88	0.16

(b) and (c). Representation regarding corruption, non-sanction of loans, delay in disbursement of loans, write off or remission of dues, rescheduling of repayment schedule, etc, received are referred to the concerned authorities for necessary action. Corrective measures are taken by banks in respect of complaints, with a view to provide redressal to the complainant.

**Tax evasion cases**

3442. SHRI H. B. PATIL : Will the Minister of FINANCE be pleased to state :

(a) the total number of tax evasion cases detected during 1986-87 and 1987-88 ;

(b) the total number of persons penalised for tax evasion during the above period ; and

(c) the total amount realised from the defaulters during 1986-87 and 1987-88 ?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA) : (a) Penalty proceedings for concealment of income were initiated in 22,321 cases during the financial year 1986-87 and in 25,551 cases during the financial year 1987-88.

Besides, a large number of searches were conducted by the Income-tax Depart-